

**CENTRAL ADMINISTRATIVE TRIBUNAL  
PATNA BENCH  
REGN. No.:OA/050/00604/2018**

**Date of Order: 19.07.2018**

**C O R A M**

**HON'BLE MR. K.N.SHRIVASTAVA, MEMBER (ADMN.)  
HON'BLE MR. JAYESH V.BHAIRAVIA, MEMBER (JUDL.)**

.....

Ajit Kumar, son of Late Sampat Tiwary, resident of village 7 PO-Takia Karpi via. Hullasganj, District-Gaya-804 407.

..... Applicant.

- By Advocate: - Mr. S.K.Tiwary.

-Versus-

1. The Union of India through the Secretary-cum-D.G., Department of Posts, Dak Bhawan, New Delhi-110 001.
2. The Chief Post Master General, Bihar Circle, Patna-800 001.
3. The Assistant Director (Recruitment), Office of Chief Postmaster General, Bihar Circle, Patna-800 001.
4. The Sr. Superintendent of Post Offices, Gaya Division, Gaya-823 001.

..... Respondents.

By Advocate: - Mr. G.K.Agarwal,  
Addl. Standing Counsel.

**O R D E R**

**Per K.N.Shrivastava, Member (Admn.):-** The applicant's father, late Sampat Tiwary, was working as GDSMD/MC at Takia Karpi, Gaya Postal Division. He died in harness on 19.12.2015. The applicant applied for compassionate appointment which was considered by the Compassionate Appointment Committee of the respondents' Postal

Department in terms of Annexure-A/4 O.M. dated 17.12.2015. Vide impugned Annexure-A/3 communication dated 19.01.2017, his case for compassionate appointment has not been considered by the Committee on the ground that he has secured only 26 points, whereas the cut-off point is 36. The grievance of the applicant is that the Compassionate Appointment Committee has not assessed his case correctly under the laid down parameters and that he has not been given marks as per his eligibility. The applicant has submitted Annexure-A/5 representation dated 03.12.2017 to the respondent no.4 in this regard. Mr. S.K.Tiwarey, learned counsel for the applicant submits that the applicant would be satisfied at this stage if a time bound direction is given to respondent no.4 to consider his Annexure-A/5 representation.

2. Having regard to the submissions made and without going into the merits of the case, we dispose of this OA with direction to the respondent no.4 (Sr. Superintendent of Post Offices, Gaya Division, Gaya-823 001) to decide Annexure-A/5 representation of the applicant within a period of three months from the date of receipt of a copy of this order. Needless to say, the applicant shall have the liberty to take

recourse to appropriate action, as available to him under law, in case he remains dis-satisfied with the order passed by the respondent no.4.

3. With the aforesaid direction, the OA stands disposed of. No order as to costs.

Sd/-  
(Jayesh V.Bhairavia)  
Member (Judl.)

Sd/-  
(K.N.Shrivastava)  
Member (Admn.)

skj